

**CERTIFIED ACCOUNTS ETC. OF INDIAN
INSTITUTES OF TECHNOLOGY, BOMBAY
AND MADRAS, AND INDIAN SCHOOL
OF MINES, DHANBAD, AND
ANNUAL REPORT OF NATIONAL
INSTITUTE OF TRAINING
IN INDUSTRIAL ENGINEERING,
BOMBAY**

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND SOCIAL
WELFARE AND IN THE DEPARTMENT
OF CULTURE (SHRI D. P. YADAV) : I
beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961 :—

(i) Certified Accounts (Hindi version) of the Indian Institute of Technology, Bombay, for the year 1969-70 along with the Audit Report thereon.

(ii) Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1970-71 along with the Audit Report thereon. [*Placed in Library. See No. LT-1827/72*]

- (2) (i) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad, for the year 1968-69 along with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay and for not laying the Hindi version of the above Accounts simultaneously. [*Placed in Library. See No. LT-1828/72*]

- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Training in Industrial Engineering, Bombay, for the year 1970-71. [*Placed in Library. See No. LT-1829/72*]

12.02 hrs

RESIGNATION OF MEMBER

(SHRI SIDDHARTHA SHANKER RAY)

MR. SPEAKER : I have to inform the house that Shri Siddhartha Shanker Ray, an elected Member of Lok Sabha from Raiganj constituency of West Bengal, has resigned his seat in Lok Sabha with effect from the 21st April, 1972.

ARREST OF MEMBER

(SHRI BHOGENDRA JHA)

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 24th April, 1972, from the Sub-Divisional Magistrate, Mirzapur :—

"Shri Bhogendra Jha, Member, Lok Sabha arrested on 23rd April, 1972, at 6.00 P.M. in front of Hindustan Aluminium Corporation, Renukoot Police Station, Pipri, District Mirzapur, under section 188, IPC for violation of orders under section 144 Cr. P. C. under my orders. He is kept in Mirzapur District Jail."

SHRI S. M. BANERJEE (Kanpur) : Sir, this was organised meeting.

MR. SPEAKER : No comments. This is just an information.

SHRI S. M. BANERJEE : Section 144 was clamped ; Birla cannot have an empire like this. (*Interruption*)

12.03 hrs.

PUBLIC ACCOUNTS COMMITTEE

FORTIETH AND FORTY-SECOND REPORT

SHRI SEZHIAN (Kumbakodam) : I beg to present the following Reports of the Public Accounts Committee :—

- (1) Fortieth Report regarding Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) and Audit Report